

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 19204/2018

(Arising out of impugned final judgment and order dated 22-03-2018 in MB No. 27962/2016 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

M/S VACMET INDIA LIMITED INCORPORATED  
UNDER COMPANIES ACT, 1956 & ANR.

Respondent(s)

(With IA No. 129480/2020 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 38756/2021 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 142887/2018 - CLARIFICATION/DIRECTION and IA No. 39147/2021 - EXEMPTION FROM FILING O.T. and IA No. 140770/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 47401/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 142894/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 59921/2022 - STAY APPLICATION)

WITH

SLP(C) No. 20011/2018 (XI)  
(With IA No. 129459/2020 - CLARIFICATION/DIRECTION)

SLP(C) No. 19796/2018 (XI)  
(IA No. 56665/2021 - APPLICATION FOR TAGGING/DETAGGING and IA No. 56672/2021 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 85553/2019 - CLARIFICATION/DIRECTION and IA No. 185557/2019 - EXEMPTION FROM FILING O.T. and IA No. 56674/2021 - EXEMPTION FROM FILING O.T. and IA No. 185556/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 20711/2018 (XI)  
(With IA No. 129497/2020 - CLARIFICATION/DIRECTION and IA No. 150217/2018 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 19602/2018 (XI)  
(With IA No. 44749/2020 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 10840/2022 - CLARIFICATION/DIRECTION and IA No. 129503/2020 - CLARIFICATION/DIRECTION and IA No. 9445/2022 - EARLY HEARING APPLICATION)

SLP(C) No. 19401/2018 (XI)

SLP (C) No. 19204/2018 etc.

(With IA No. 129493/2020 - CLARIFICATION/DIRECTION)

SLP(C) No. 19763/2018 (XI)

(With IA No. 129482/2020 - CLARIFICATION/DIRECTION)

SLP(C) No. 19822/2018 (XI)

(With IA No. 186495/2019 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 129501/2020 - CLARIFICATION/DIRECTION)

Date : 10-11-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH

HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

Mr. Ardhendumauli Kumar Prasad, AOR  
Mr. Anuvrat Sharma, AOR

For Respondent(s)

M/S. Karanjawala & Co., AOR

Mr. R. Basant, Sr. Adv.  
Mr. Shekhar Prit Jha, AOR  
Mr. Akshay Sahai, Adv.

Mr. Nishit Agrawal, AOR  
Ms. Kanishka Mittal, Adv.

M/S. Unuc Legal LLP, AOR

Mr. Abhishek Manu Singhvi, Sr. Adv.  
Ms. Vanita Bhargava, Adv.  
Mr. Ajay Bhargava, Adv.  
Mr. Shantanu Chaturvedi, Adv.  
Ms. Prerna Singh, Adv.  
M/S. Khaitan & Co., AOR

Mr. S. S. Shroff, AOR

UPON hearing the counsel the Court made the following  
O R D E R

List the matter on 22<sup>nd</sup> November, 2022.

(NIDHI AHUJA)  
AR-cum-PS

(RENU KAPOOR)  
ASSISTANT REGISTRAR